

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.302
IB-741(ND)/2021

IN THE MATTER OF:

M/s. Hiveloop Capital Pvt Ltd

Vs.

M/s. Radiant Castings Pvtg Ltd

.... **APPLICANT/PETITIONER**

....**RESPONDENT**

SECTION

U/s 7 of IBC, 2016

Order delivered on 10.01.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Soumya Dutta, Adv and Mr. Avishek Guha, Adv

For the Respondent

:

ORDER

Ld. Counsel for the Financial Creditor is present and has taken us through the present petition filed under Section 7 of IBC, 2016.

The Counsel is directed to serve notice upon the respondent Corporate Debtor by all means including Speed Post as well as through e-Mail and file the proof of service and affidavit of service in support thereto. The Court Officer is also directed to issue court notice on all the respondents. Further, the Respondents are directed to file counter affidavit within two weeks' time after receipt of notice.

List on 22.2.2022.



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



(RAHUL PRASAD BHATNAGAR)
MEMBER (TECHNICAL)